

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

5. C.P. (IB) 137(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (T)

SMT. SUCHITRA KANUPARTHI
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **08.07.2021**

NAME OF THE PARTIES: Canara Bank
V/s
Shah Group Builders Limited & Others

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ld. Counsel for the parties present.
2. The admission of CIRP order against the same Corporate Debtor was passed by this Bench today in C.P. 2207 of 2019.
3. Accordingly, in view of the initiation of CIRP against the same Corporate Debtor, this Petition is **dismissed as infructuous**.
4. The Petitioner is directed to approach the Interim Resolution Professional with their proper claim.

Sd/-
RAJESH SHARMA
Member (Technical)
/NP/

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)